

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA 399 of 2019 in CP(IB) 388 of 2018 With
IA 574 of 2020
IA 572 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2020**

Name of the Company: Central Bank of India
V/s
Cure Life Care Pvt Ltd

Section: 12A/60(5)/7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Natasha Shah appeared for the Applicant in IA No. 399 of 2019 & IA No 572 of 2020. Learned Counsel Mr. M.K. Shah appeared for the Applicant in IA No. 574 of 2020. Learned PCS Mr. Dhiren Dave appeared for Caveator. Learned Counsel Mr. Sandip Bhatt appeared for the Financial Creditor.

IA No. 399 of 2019 is filed by the Resolution Professional for withdrawal of the main CP. Learned PCS Mr. Dhiren Dave appeared for Mr. Sandip Patel as caveator he has already filed his reply. Copy of the same be serve to other side.

We direct Learned Counsel for the Resolution Professional to serve soft copy of this application to the Learned PCS for the Caveator. We hold that pleadings in IA No. 399 of 2019 and IA No. 574 & 572 are completed. Hence, all IAs shall be heard together.

The matter stands adjourned to 25.01.2021 for further consideration.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 14th day of December, 2020.